

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-25(ND)/2017**

**IN THE MATTER OF:**

Smt. Saroj Devi Sharma ..... Applicant/petitioner  
Vs.  
M/s. Premia Projects Ltd. .... Respondent

**Order under Sections 213 of the Companies Act, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Dr. Abhishek Atrey, Advocate  
Mr. Brijesh Panchal, Advocate  
For the RD(NR) : Mr. Manish Raj

**ORDER**

Complete set of papers have been supplied to the learned Counsel for the respondent. Under Section 206, the RoC is to file report which has been prepared but has not been filed on record. Let the same be filed within one week with a copy in advance to the Learned Counsel for the petitioner.

List the matter on 25.07.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

05.07.2017  
V. Sethi